

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 305/MP/2024 along with IA No. 76/2024**

Subject : Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 along with Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2023 seeking humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 291/MP/2023 read with order dated 4.5.2024 in Diary No.230/2024 in Petition No. 291/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Gadag 300 MW project and consequentially seek extension of time for compliance with limited directions( Interlocutory application for directions).

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 306/MP/2024, along with IA No. 77/2024**

Subject : Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 along with Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2023 seeking the humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 292/MP/2023 read with the order dated 4.5.2024 in Diary No.231/2024 in Petition No. 292/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Koppal 300 MW project and consequentially seek an extension of time for compliance with limited directions Interlocutory application for directions)

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SEPL  
Ms. Molshree, Advocate, SEPL  
Shri Nipun Sharma, Advocate, SEPL

Shri Rishabh Sehgal, Advocate, SEPL  
Shri Geet Ahuja, Advocate, SEPL  
Shri Shida Dass, Advocate, SEPL  
Shri Alok Shankar, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

During the course of the hearing, learned senior counsel for the Petitioner and the learned counsel and representative of CTUIL made detailed submissions and concluded their respective arguments on the issue of maintainability in the matters.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within three days with a copy to the other side.
3. Subject to the above, the Commission reserved the matters for order on the maintainability.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**